

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (C). No. 579 of 2020**

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Prem Prasad Rana & Ors.

..... Petitioners.

Versus

The State of Jharkhand & Anr.

..... Opp. Parties

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK**  
**(Through: Video Conferencing)**

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For the Petitioners : Mr. LCN. Shahedeo, Advocate

For the State : Mr. Rahul Saboo, SC-I

**06/ 26.03.2021** In compliance of the direction of this Court, opposite parties have come out with reasoned order dated 22.01.2021 stating therein that cases of the petitioners are not similar to that of one Lalit Kumar Jha (petitioner in W.P.S. No. 1869 of 2017).

Since, in compliance of the Court's order, the opposite parties have already passed reasoned order rejecting the claim of the present petitioners, no contempt is made out against the opposite parties and hence, it is dropped.

However, petitioners are at liberty to challenge the reasoned order, if at all aggrieved.

**(Dr. S.N. Pathak, J.)**